

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

(31)

M.A.No.780/2000 in  
C.P.No.37/2000  
OA No.2458/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastry, Member(A)

New Delhi, this the 10th day of April, 2000

Shri Ramlal Mehta  
s/o Shri K.R.Mehta  
retired Head Travelling Ticket Examiner  
N.R. Delhi  
r/o Railway Quarter No.34/20  
Railway Colony, Kishanganj  
Delhi - 110 007. ... Applicant  
(By Shri S.K.Sawhney, Advocate)

Vs.

Shri Rakesh Chopra  
Divisional Rail Manager  
Northern Railway  
D.R.M.Office  
New Delhi. ... Respondent  
(By Shri R.L.Dhawan, Advocate)

O R D E R (Oral)

By Reddy. J.

M.A.No.780/2000 in C.P.No.37/2000:

By order dated 21.3.2000, the Bench directed the respondent to appear in person. Now, the MA has been filed by the respondent praying for exemption from personal appearance. It is stated by the learned counsel for the respondent that the respondents have already complied with the directions given by the Tribunal. Now, the order has been complied with and in view of the facts and circumstances of the case, we recall the order passed on 21.3.2000 in CP No.37/2000 in OA No.2458/99. The MA is accordingly disposed of.

C.P.No.37/2000:

In view of the above, nothing survives in the CP. It is accordingly closed. Notices issued stand discharged.

*Shanta*

(SMT. SHANTA SHAstry)  
MEMBER(A)

*V.Rajagopala Reddy*

(V.RAJAGOPALA REDDY)  
VICE CHARIAMN(J)

/RAO/